

MR SPEAKER: It is alright.

[*English*]

You are welcome, Sir. I can't do it. You give me a notice under Rule 377 and I will allow it.

[*Translation*]

SHRI SYED SHAHABUDDIN: It is.....
Assam Accord.

(*Interruptions*)

MR SPEAKER: I cannot do anything in this regard.

(*Interruptions*)

[*English*]

Nothing allowed.

[*Translation*]

SHRI SYED SHAHABUDDIN: It should be enquired into.

MR SPEAKER: Look Sir, I have told you that you have the means; you can depend on them. Why put your burden on my shoulders?

12.03 hrs.

PAPERS LAID ON THE TABLE

[*English*]

**Notification under Essential
Commodities Act**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): I beg to lay on the Table a copy of the Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 378(E) in Gazette of India dated the 9th April, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4328/87]

**116th to 118th Reports of Law
Commission**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table—

- (1) A copy of the One Hundred Sixteenth Report (Hindi and English versions) of the Law Commission on Formation of an All-India Judicial Service. [Placed in Library See No. LT-4329/87]
- (2) A copy of One Hundred Seventeenth Report (Hindi and English versions) of the Law Commission on Training of Judicial Officers. [Placed in Library. See No. LT-4330/87]
- (3) A copy of One Hundred Eighteenth Report (Hindi and English versions) of the Law Commission on Method of Appointments to Subordinate Courts/Subordinate Judiciary. [Placed in Library. See No. LT-4331/87]

**Notification amending Notification No.
132—Customs dated 2-7-1980 Under
Customs Act**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of Notification No. G.S.R. 421(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add four more products of Nepalese origin to the list of items which qualify for preferential entry into India in terms of Indo-Nepal Treaty of Trade, 1978 under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-4332/87]

Reviews on and Annual Reports of Cement Corporation of India, Ltd., New Delhi for 1984-85, and 1985-86 and of Braithwaite and Co. Ltd., Calcutta for 1985-86 and Statements re:delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K.K. TEWARY): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1984-85.

(ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4333/87]

(b) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1985-86.

(ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4334/87]

(c) (i) Review by the Government on the working of the Braithwaite and Company Limited, Calcutta for the year 1985-86.

(ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4335/87]

- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4333 to 4335/86]

Notifications under Industries (Development and Regulation) Act, Essential Commodities Act, Company Secretaries Act, and under Chartered Accountants Act

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A/18AA of the Industries (Development and Regulation) Act, 1951:-

(i) S.O. 266(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Messrs Apollo Zipper Company Private Limited, Calcutta, beyond five years.

(ii) S.O. 267(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Messrs Indian Health Institute and Laboratory Limited, Calcutta, beyond five years.

(iii) S.O. 268(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, West Bengal, beyond five years.

(iv) S.O. 269(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, beyond five years.

(v) S.O. 270(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Gluconate Limited, Calcutta, beyond five years.

(vi) S.O. 271(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Messrs Lily Biscuit Company (Private) Limited, and Lily Barley Mills (Private) Limited, Calcutta, beyond five years.

[Placed in Library. See No. LT-4336/87]

- (2) A copy of the Electrical Appliances (Quality Control) Order, 1987 (Hindi and English versions) published in Notification No. G.S.R. 375(E) in Gazette of India dated the 8th April, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4337/87]

- (3) A copy of the Company Secretaries (Admendment) Regulations, 1987 (Hindi and English versions) published in Notification No. 710(2)(M)(1) in Gazette of India dated the 23rd February, 1987 together with a corrigendum to the English version published in

Notification No. 710(2)(M)(1) in Gazette of India dated the 9th March, 1987 under sub-section (4) of section 39 of the Company Secretaries Act, 1980. [Placed in Library. See No. LT-4338/87]

- (4) A copy each of the following Notifications (Hindi and English versions) under section 30B of the Chartered Accountants Act, 1949:-

(i) Notification No. 1—CA(131)/82 published in Gazette of India dated the 17th May, 1986 making certain amendments to the Chartered Accountants Regulations, 1964. [Placed in Library. See No. LT-4339/87]

(ii) Notification No. 1—CA(148)/85 published in Gazette of India dated the 17th May, 1986 making certain amendments to the Chartered Accountants Regulations, 1964. [Placed in Library. See No. LT-4340/87]

(iii) Notification No. 1—CA(7)/152/86 published in Gazette of India dated the 8th November, 1986 making certain amendments to the Chartered Accountants Regulations, 1964. [Placed in Library. See No. LT-4341/87]

Notification Under Essential Commodities Act

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): I beg to lay on the Table a copy of the Drugs (Prices Control) Second Amendment Order, 1986 (Hindi and English versions) published in Notification No. S.O. 864(E) in Gazette of India dated the 25th November, 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4342/87]

Annual Report of and Review on Damodar Valley Corporation Calcutta for 1985-86, etc., and Budget Estimates of Damodar Valley Corporation for 1987-88

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1985-86 along with Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-4343/87]
- (3) A copy of the Budget Estimates, (Hindi and English versions) of the Damodar Valley Corporation for the year 1987-88 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-4344/87]

12.05 hrs.

MATTERS UNDER RULE 377

[English]

MR SPEAKER: The house will take up Matters under Rule 377.

[Translation]

(i) **Demand for alcohol-based industries in Azamgarh and Ballia districts of Uttar Pradesh**

SHRI RAJ KUMAR RAI (Ghosi): Sir, Azamgarh and Ballia are the most backward and neglected districts of eastern Uttar Pradesh. Lakhs of unemployed youths are facing acute unemployment. These districts are the most backward districts as far as industry is concerned. Several sugar mills are functioning in Azamgarh and Ballia and its adjoining districts Gorakhpur, Deoria, Basti, Gonda, Jaunpur etc. The molasses being produced in these mills is not being utilised properly and is going waste. We can set up alcohol based units there which will help in reducing the import of chemicals and save foreign exchange. Moreover, thousands of persons in eastern Uttar Pradesh will get employment opportunities.

Therefore, I would request the Government to set up an alcohol based industry in Azamgarh or in Ballia district of Uttar Pradesh so that the local unemployed youths may get employment.

(ii) **Demand for dams on rivers 'Naar' and 'Paar' for making available drinking water to people of Malegaon, Chadwad and Yavla tehsils of Nasik district in Maharashtra**

SHRI S. S. BHOYE (Malegaon): Sir, Nandgaon, Malegaon and Chadwad tehsils of Nasik district of Maharashtra are in the grip of severe drought. Although there are a number of dams there but water is not discharged as required. As a result, the people of the above tehsils are not getting sufficient drinking water.

There are two Westward flowing rivers, 'Paar' and 'Naar' which ultimately join the Arabian sea. There are no dams over them to ensure the availability of water. big dams should be constructed at their origin